4	nnexure-3	

Name of the corporate debtor: Viratra Export Limited; Date of commencement of CIRP: 26.09.2025; List of creditors as on: 29.10.2025

List of Secured Financial Creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)

		Details of claim received				Details of claim admitted						Amount of				
S	r. No	Name of creditor	Identification No./ No. of Claims	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whethe r related party?	% voting	Amount of contingent claim	any mutual dues, that may be set-off	Amount of claim	Amount of claim under verification	Remarks, if any
	1 Central	l Bank of India	1	18.10.2025	₹ 3,80,54,298.00 ₹	2,99,90,455.00	Secured Financial Creditor	₹ 2,99,90,455.00	-	No	100.00%	₹ -	-	-	80,63,843.00	NA
				Total (A)	3,80,54,298.00 ₹	2,99,90,455.00		2,99,90,455.00	-		100.00%	₹ -	0	-	80,63,843.00	NA

Notes to list of creditors

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, induding the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

- 2. Claims have been provisionally admitted by IRP I RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP
- 3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information I evidence I clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- $4.\ Information /\ evidence /\ clarification\ may\ also\ be\ pending\ from\ Creditor/Management\ for\ the\ daims\ under\ further\ verification.$